



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
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www.environment.rajasthan.gov.in



RPCB/RO/L-95/82 - 86

Through E Mail

Date- 15.04.2026

रजिस्ट्रार /Registrar,

माननीय राष्ट्रीय हरित प्राधिकरण/Hon'ble National Green Tribunal,

सेंट्रल जोन बेंच/ Central Zone Bench,

भोपाल/Bhopal

Subject: Regarding submission of report of the Joint Committee in matter of OA No 15/2026, Public Power and Awareness Society vs State of Rajasthan & Ors

Ref:- Hon'ble NGT order dated 28.01.2026

Sir,

In continuation to Hon'ble NGT order dated 28.01.2026, please find enclosed herewith report of the joint committee formed by Hon'ble NGT vide order under reference and same is hereby placed on record on behalf of the committee for the matter scheduled on 16.04.2026.

Regards

Encls:- As Above

भवदीय

(Deepak Dhanetwal /दीपक धनेटवाल)

वरिष्ठ पर्यावरण अभियंता एवं क्षेत्रीय अधिकारी/

Senior Environmental Engineer & Regional Officer

प्रतिलिपि निम्न को सूचनार्थ सादर प्रेषित है :

1. श्रीमान सदस्य सचिव महोदय , राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर
2. श्रीमान जिला कलक्टर महोदय , भीलवाडा
3. श्रीमान सचिव महोदय, नगर विकास न्यास , भीलवाडा
4. श्रीमान अधीक्षण अभियंता महोदय , जल संसाधन विभाग, भीलवाडा

Regional Officer

18-19.पन्नाधाय सर्किल. आजादनगर. भीलवाडा
18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

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JOINT REPORT OF THE COMMITTEE
SUBMITTED IN REFERENCE TO
HON'BLE NATIONAL GREEN TRIBUNAL,
ORDER DATED 28.01.2026, IN MATTER OF

O.A. No 15/2026(CZ)

PUBLIC POWER AND AWARENESS SOCIETY, BHILWARA

VS

STATE OF RAJASTHAN & ORS

NOMINATED OFFICIALS

1. One representative from Member Secretary, Rajasthan State Pollution Control Board,
Rajasthan
2. One representative from District Collector, Bhilwara
3. One Representative from Water Resources Department, Bhilwara

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Report of the Joint Committee in compliance of Hon'ble National Green Tribunal in the matter of O.A. No 15/2026(CZ), Bhopal Bench vide order dated 28.01.2026, Public Power and Awareness Society, Bhilwara Vs State of Rajasthan & Ors.

1. In continuation to petition filed by Public Power and Awareness Society, Bhilwara through its Chairperson, Sh. Gotu Singh Rajput, related to protection of Mansarovar Jheel located at revenue village of Kishnawato ki Khedi at Bhilwara (Rajasthan). Hon'ble NGT has registered the writ petition. Further, counsel appeared on behalf of applicant, has alleged that, there are illegal encroachments, construction in violation of environmental rules and discharge of untreated water into the said water body resulting in enormous growth of water hyacinth damaging the aquatic life. It has been also alleged that entire lake has become a garbage dump and polluting the surrounding air.
2. Earlier these water bodies have been a major source of water for the local residents for the purpose of drinking and agriculture. However, due to failure of authorities to protect these Water bodies from pollution and illegal encroachment on their banks and catchment area, the area of Water bodies have significantly reduced. These Water bodies are recharged through various drains in the village, these drains passes through various residential areas, where they have been encroached over by the local residents, as a result of which these drains carry industrial waste, municipal solid waste and sewage waste alongwith water ultimately reaching the water bodies. The nearby residents and commercial establishment are directly/ indirectly dumping their waste into these water bodies.
3. Hon'ble NGT considered it as a substantial issue of the environment and issue notices to the respondents in this matter.
4. Hon'ble NGT further directed the applicant to take necessary steps for service to the respondents by both the ways and also on available email.
5. Hon'ble NGT in this matter vide its order dated 28.01.2026, has also constituted a joint committee consisting of: -
 - a. **One Representative from the District Collector, Bhilwara (Rajasthan).**
 - b. **One Representative from Water Resources Department, Bhilwara, (Rajasthan) and**
 - c. **One Representative from Member Secretary, Rajasthan State Pollution Control Board, Jaipur**
6. Hon'ble NGT directed the committee to visit the site and submit the factual status and action taken report in this matter within four weeks. Rajasthan State Pollution Control Board has been made Nodal Agency for coordination and logistics support in this case.
7. As per directions of Hon'ble NGT, Member Secretary of State Board, vide letter dated 09.02.2026 (enclosed as Annexure- R-1) has appointed Regional Officer, Rajasthan State Pollution Control Board, Bhilwara as member of the committee along with Nodal Officer on behalf of RSPCB in this matter.
8. District Collector, Bhilwara vide its letter dated 13.02.2026 has nominated Secretary, Urban Improvement Trust (UIT), Bhilwara, as his representative for the committee and officer in Charge in this matter on his behalf. (Copy Enclosed as Annexure- R-2).

9. On behalf of Water Resources Department Superintending Engineer, Bhilwara joined the committee.
10. After Due Deliberations with among the committee, it has been decided to carry out joint visit of the site in question on dated 10.03.2026
11. This report is being filed by the aforementioned Joint Committee after conducting the field visits of the site as mentioned in the writ petition on the basis/looking in to the issues raised by the petitioner.

BACKGROUND AND SPECIFIC ISSUES IN THIS MATTER

12. As per the petition filed by the petitioner, following allegations have been made:

<u>DETAILS OF PETITION</u>	<u>ISSUES RAISED</u>
<p>1. Related to Encroachment and pollution into the Mansarovar Lake</p>	<p>1. That the pond in question i.e. Mansarovar lake was originally spreaded over 27 Hecatres i.e 116 Bighas. Further Urban Improvement Trust(UIT), Bhilwara has created an artificial lake on 52 Bighas of land and around 64 Bighas of land was allotted by UIT for residential and other uses, thereby, destroying the original form of Kishnawato Ki Khedi by carrying out various activities in the catchment area of 3.24 KM.</p> <p>2. It has also been alleged that water hyacinth has been spread all over the lake and lake is also covered filled with plastic bags/seage water etc., thereby water in it becomes polluted. Further, it has also alleged by the petitioner that the agency responsible for the maintenance of the said lake i.e. UIT Bhilwara has not taken any concrete action or efforts for cleaning the said lake.</p> <p>3. Petitioner also has contention that, a sanction of an amount of Rs 20 crore has been issued by District Mineral Foundation Trust(DMFT, in favor of UIT Bhilwara for construction of theatres/hotels/malls etc on the lake side, which are not allowed under the ambit of various orders passed by Hon'ble SC/HC/and NGT.</p> <p>4. Due to heavy pollution in the lake, thousands of aquatic creatures have lost</p>

	<p>their lives and this polluted water may also contaminate the ground water.</p> <p>5. Petitioner also alleged that, a significant land parcel has been encroached by the land mafias and concerned authorities have not taken any action against such encroachments.</p>
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SITE OBSERVATIONS OF COMMITTEE

Joint Committee has made their first visit at the site on dated 10.03.2026. Committee made following observations, on the basis of points raised by the petitioner, during the visit: -

a. EXCESSIVE GROWTH OF AQUATIC WEEDS - It was observed that the lake surface was covered with heavy aquatic weeds locally known as Jal Gobhi (*Pistia Stratiotes*). Regarding this issue raised by the petitioner holds good. However, as alleged by the petitioner, that no steps have been taken by the concerned authorities in removal of the same, does not seem to be true to the facts that, UIT has made attempts to make the lake *Pistia Stratiotes* free and is in process to completely make the lake, aquatic weeds free in following ways:-

i. As per the records of the UIT, aquatic weeds, herein termed as *Pistia Stratiotes* (Jal Gobhi) was first appeared in the Mansarovar lake, during the period of September 2024 and due to its property of spreading with exponential growth, it has been acquired the complete upper surface of the lake within a very short span of time.

ii. In order to clean the same, through manual process, UIT has floated open tenders vide NIT no 20/2024-25 dated 21.10.2024 and work order was issued on 30.10.2024. Manual removal operations of these weeds were commenced on dated 02.11.2024 and continued for approximately two month. However, due to the aggressive regenerative nature of the species, the infestation persisted. Copy of Tenders issued by UIT and Work Orders issued in this matter are annexed herein as (Annexure- R-3) .

iii. Looking to the gravity of the situation, UIT has started expert consultation from ICAR - Directorate of Weed Research, Jabalpur. Evaluation of the species confirmed that no proven biological control agents were currently available in India for effective suppression of *Pistia* under open lake condition. Chemical control was considered unsuitable due to the potential risk of secondary pollution and ecological imbalance. A site inspection was conducted on 19.02.2025 by Dr. Sushil Kumar, Ex-Principal Scientist and expert in aquatic weed management. As per his recommendation, it has been finalized that mechanical removal of aquatic weeds along with periodic maintenance is the ultimate solution to make the lake *Pistia* free. Details of such consultations made by the UIT are annexed herewith as Annexure R-4.

- iv. Accordingly, mechanized cleaning of the lake along with maintenance was planned. Expressions of Interest EOI- 8/2025-26 dated 07.10.2025 was issued for cleaning and maintenance of the lake for five years. As, the financial bids received were comparatively high, it has been decided to re-tendered the work vide EOI-12/2025-26 dated 14.01.2026.(Annexed herein as Annexure- R-5 & R-6).
- v. Further, the work order has been issued and mechanized cleaning operations of Jal Gobhi have commenced at the site. The removal work was found in progress and is expected to be completed within approximately three months, after which periodic monitoring and maintenance and treatment for 03 years will be undertaken by the same agency to prevent recurrence of this aquatic weed.
- vi. In order to asses the impact of the work going on in the water of the lake , it has been decided to carry out the sampling of the water. Accordingly, sample of water in the lake was collected during joint visit and analysis of the same was carried out. Analysis report of the same is annexed herewith this report As Annexure R-7. As per the Analysis report, following findings were observed: -

✓

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1321

Report On : 24/03/2026

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/03/2026 from Kritika Somawat, JSO, Bhilwara ,RSPCB Bhilwara a sample of Water of Mansarovar Lake , Patel Nagar , Tehsil and District-Bhilwara Collected from Water Sample Collected from Mansarover lake (Lat-25.32373,Long-74.606099) Collected on 10/03/2026. The Sample was in a condition fit for analysis as reported below :-

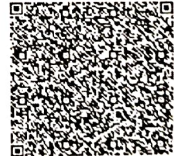
I further certify that I have analyzed the aforementioned sample on 24/03/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.31
2	Total Suspended Solids mg/l	22
3	Chemical Oxygen Demand (COD) mg/l	60
4	Chloride as Cl mg/l	134
5	Sulphate as SO mg/l	41
6	Hardness (Total) as CaCO ₃ mg/l	263
7	Hardness (Calcium) as CaCO ₃ mg/l	213
8	Magnesium Hardness as CaCO ₃ mg/l	50
9	Calcium (Titrimetric) as Ca mg/l	85
10	Total Dissolved Solids mg/l	626
11	Conductivity at 25° C µmho/cm	970
12	Total Alkalinity as CaCO ₃ mg/l	80
13	Dissolved Oxygen mg/l	4.1

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signature Not Verified

Digitally signed by Mahesh Kumar Singh
Date: 2026.03.24 19:10:30 IST
Reason: SelfAttested
Location:



✓

Summary of the Report dated 10.03.2026 is as under regarding quality of water in the lake on the basis of report and taking into considerations of CPCB standards: -

Summary of Findings:

1. **pH (7.31):** Within acceptable range (6.5-8.5), indicating neutral nature.
2. **Total Suspended Solids (22 mg/l):** Indicates moderate suspended matter.
3. **Chemical Oxygen Demand (COD) (60 mg/l):** Elevated, indicating organic pollution load. However, standard limit for the same has not been mentioned under CPCB Standards.
4. **Chloride (134 mg/l) & Sulphate (41 mg/l):** Within permissible limits.
5. **Total Hardness (263 mg/l):** Indicates moderately hard water.
6. **Total Dissolved Solids (626 mg/l):** Slightly elevated.
7. **Conductivity (970 µmho/cm):** Indicates moderate ionic concentration.
8. **Total Alkalinity (80 mg/l):** Within acceptable limits.
9. **Dissolved Oxygen (DO) (4.1 mg/l):** Below desirable level of 5 mg/l for outdoor bathing criteria.

ASSESSMENT:

The analysis indicates that although most physico-chemical parameters are within permissible limits, the high COD and low Dissolved Oxygen (DO) reflect the presence of organic pollution in the lake.

It is further submitted that the reduced DO levels may be attributed, inter alia, to proliferation of Water Hyacinth in the lake, which forms dense mats on the water surface, thereby restricting sunlight penetration and oxygen transfer. Additionally, decomposition of such aquatic biomass contributes to increased organic load, resulting in higher oxygen demand and consequent depletion of Dissolved Oxygen.

The DO level being below the prescribed limit signifies that the water quality does not conform to CPCB Class-B (Outdoor Bathing) standards.

CONCLUSION ON THE ANALYSIS REPORT DATED 10.03.2026:

Based on the report, it is submitted that, during the course of sampling, the water quality of Mansarovar Lake found moderately polluted and was not meeting CPCB criteria for class B category. The condition indicated the presence of organic contamination, likely aggravated by aquatic weed infestation, which was supported by presence of *Pistia Stratiotes* observed during the course of inspection on dated 10.03.2026, and it was observed that if it was not contained, it may adversely affect the aquatic ecosystem of Mansarovar Lake.

DETAILED ANALYSIS OF MONTHLY SAMPLING OF MANSAROVAR LAKE

It has been worth mentioning here that, Mansarovar Lake also covered under NWMP Project and monthly sampling of the Mansarovar Lake is also being carried out by Rajasthan Pollution Control Board. (Copy of Analysis Report, for the month of November-February carried out under NWMP is annexed as Annexure R- 8-11). Comparative Analysis of sampling carried out in the past four month along with summary is as under:-

Month & Purpose of Sampling	Colour / Weeds	DO (mg/l)	BOD (mg/l)	COD (mg/l)	TDS (mg/l)	Inference on the basis of Report
Nov 2025 (NWMP Programme)	Green (light) weeds present →	3.8	3.4	28.9	926	Low DO, high pollution load
Dec 2025 (NWMP Programme)	Green (light) weeds present →	~7.5	~2.3	~19.9	636	Improvement due to dilution
Jan 2026 (NWMP Programme)	Clear → no major weeds	7.7	2.7	23.7	492	Best water quality
Feb 2026 (NWMP Programme)	Green (light) weeds reappearing →	5.5	2.4	17.4	490	DO decreasing again
Mar 2026 (Joint Visit of Committee)	Weeds present	4.1	–	60	626	Sharp deterioration

CORRELATION: AQUATIC WEEDS VS WATER QUALITY

When weeds are present (Green water):

- DO decreases (3.8 – 5.5 mg/l)
- Nutrients (phosphate, nitrate) relatively higher
- COD/BOD comparatively higher
- Indicates eutrophication

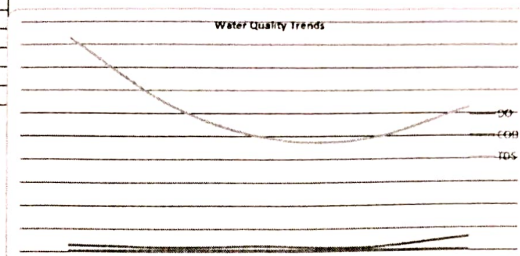
When weeds absent (Clear water – Jan):

- DO increases (~7.7 mg/l)
- Lower pollution load
- Better ecological balance

INFERENCE :- Low DO is likely due to decomposition of aquatic weeds (such as water hyacinth) along with organic pollution load. However, based on the analysis of reports of monthly sampling, it has been inferred that COD, a primary indicator of increase in load of Organic Pollutants comes on higher side in the Month of March only. However, in all the past reports it remained around 25-30 Range.

**GRAPHICAL REPRESENTATION OF ANALYSIS REPORTS ON THE BASIS
OF NWMP RESULTS**

Month	DO	COD	TDS	Reason of Sampling
Nov-2025	3.8	28.9	926	NWMP
Dec-2025	7.5	19.9	636	NWMP
Jan-2026	7.7	23.7	492	NWMP
Feb-2026	5.5	17.4	490	NWMP
Mar-2026	4.1	60	626	NGI Case



CPCB WATER QUALITY CLASSIFICATION

Class	Best Use	DO (mg/l)	BOD (mg/l)	Total Coliform (MPN/100 ml)
A	Drinking (without treatment, after disinfection)	≥ 6	≤ 2	≤ 50
B	Outdoor bathing	≥ 5	≤ 3	≤ 500
C	Drinking (with treatment)	≥ 4	≤ 3	≤ 5000
D	Propagation of wildlife & fisheries	≥ 4	—	—
E	Irrigation, industrial cooling	—	—	—

**MONTH-WISE CLASSIFICATION OF MANSAROVAR LAKE AS COMPARED
TO CPCB CLASSIFICATION**

Month	DO (mg/l)	BOD (mg/l)	Observed Condition	CPCB Class
Nov 2025	3.8	3.4	Low DO, high organic load	Below Class C
Dec 2025	~7.5	~2.3	Improved quality	Class A / B
Jan 2026	7.7	2.7	Best condition	Class B (near A)
Feb 2026	5.5	2.4	Moderate quality	Class B
Mar 2026	4.1	— (COD high)	Deteriorated condition	Class C

**CONCLUSION REGARDING IMPACT OF ONGOING WORK OF REMOVAL OF
AQUATIC WEED FROM LAKE.**

“The water quality of Mansarovar Lake shows seasonal variation ranging from Class A/B during winter months to Class C and below during periods of aquatic weed proliferation. The decline in Dissolved Oxygen and deterioration in water quality, particularly in November and March, is attributable to eutrophication and decomposition of aquatic weeds (such as water hyacinth).”

- b. **DOMESTIC SEWAGE INFLOW** - During joint inspection of the committee, 05 nallahs/rains originating from nearby residential colonies and joining Mansarovar Lake were identified. Although currently the drains were partially blocked due to deposition of solid waste/garbage, the potential for discharge of sewage into the lake through these drains cannot be ruled out. Officials of the UIT, has informed the committee that, steps have already been initiated, in order to restrict the inflow of any domestic waste water/sewage/solid waste/garbage or any other waste, into the Lake in questions, in the future, following steps have been taken by the Urban Improvement Trust (UIT):-
- i. For this purpose, EOI-1/2025-26 dated 28.05.2025 was invited by UIT, Bhilwara for preparing detailed project report for the treatment of the incoming wastewater. The consultancy work order was issued to M/s BMRV Engineering Consultant LLP, Gurgaon on 07.08.2025. (Copy of project report of the same is annexed as **Annexure-R-12**). Preliminary surveys have been completed by the hired agency and same has submitted a draft report identifying wastewater inflow points and further proposal of treatment of the same. Necessary observations have been communicated to the consultant for revision and finalization of the DPR.
 - ii. Further in order to prevention and tapping of this inflow into the Mansarovar Lake UIT has decided to construct a nala to intercept and combine all the inlet points currently discharging into the lake, so that the inflow water can be properly channelized and regulated taken up as a part of the ongoing 20.00 cr work sanctioned under state budget announcement 2024-25 . It will be focused on controlling the discharge entering the lake and facilitate its diversion or treatment through the proposed treatment system which is expected to **be completed in coming 06 months**.
- c. **ENCROACHMENT AROUND LAKE BOUNDARY** – UIT, Bhilwara has informed the joint committee that, Mansarovar Lake presently located at Patel Nagar and Patel Nagar Extension Scheme, as developed by UIT, Bhilwara. Earlier, the lake was owned by Water Resources Department and existed before the land has been handed over to UIT on dated 26.05.2022 (Copy of handing of charge from Water Resources Department to UIT, Bhilwara is annexed herewith this report as **Annexure-R-13**). The lake boundary has not been modified in anyways by the UIT, Bhilwara after taken over from Water Resources Department which is evident from the historical google earth imagery (**Annexure-R-14**) and revenue records. At present, no permanent encroachment has been observed within already existing water spread area of the lake. The surrounding areas are being developed as per the approved layout plan which comprises of residential plots, roads and designated park areas. (Copy of approved layout plan is herewith annexed as **Annexure-R-15**).
- d. **TIMELINE AND FACTUAL STATUS OF LAKE AREA :-** As per the revenue records (Jamabandi) for Samvat 2033 to 2036 (Year 1979) pertaining to Mansarovar Lake located

in Revenue Village Kishanavaton Ki Khedi were examined. The point-wise findings are as follows:

1. As per the revenue records (Jamabandi Samvat 2033-2036), the embankment (pal) of Mansarovar Lake was recorded as:

- Arazi No. 93 measuring 3-11 bigha, classified as pal, and
- Arazi No. 142 measuring 1-06 bigha, classified as pal.

2. In the same revenue records, the catchment/filling area (peta) of the lake was recorded under:

- Arazi No. 94 measuring 50 bigha, comprising:
 - 16-10 bigha as peta,
 - 20-05 bigha as banjar,
 - 13-05 bigha as gair mumkin,
- Arazi No. 95 measuring 0-09 bigha as peta, and
- Arazi No. 96 measuring 0-16 bigha as peta.

3. As per the post-settlement revenue maps and Jamabandi records, apart from the above-mentioned parcels, the surrounding lands of Mansarovar Lake are not classified as peta but are recorded as agricultural land.

4. Accordingly, as per Jamabandi Samvat 2033-2036 (1979):

- Total land recorded as lake embankment (pal) was:
- Arazi Nos. 93 and 142, total 2 parcels, measuring 4-17 bigha.
- Total land recorded as peta (lake spread area) was:
- Arazi No. 94 (16-10 bigha), Arazi No. 95 (0-09 bigha), and Arazi No. 96 (0-16 bigha),

• **Total 3 parcels measuring 15-17 bigha.**

Thus, the lake area was recorded as 4-17 bigha (pal) and 15-17 bigha (peta).

5. As per the current revenue records:

- Arazi No. 93: 0.8973 hectare (classified as gair mumkin abadi),
- Arazi No. 94: 12.6450 hectare (gair mumkin abadi),
- Arazi No. 95: 0.1138 hectare (gair mumkin abadi),
- Arazi No. 96: 0.2023 hectare (gair mumkin abadi),
- Arazi No. 142: 0.3288 hectare (gair mumkin abadi),

All are recorded in the name of Urban Improvement Trust (UIT), Bhilwara under Patel Nagar Residential Scheme. However, at site, the lake and its embankment presently exist, and no residential allotment has been made on this land by UIT.

6. In the present case, petitioner has claimed that the catchment area of Mansarovar Lake is 27 Hectare or 116 bigha, whereas as per revenue records, the peta (actual lake spread area) is only 15-17 bigha.

7. Further, the area of 28 hectares mentioned in the supurdagi nama (handover document) does not represent the actual lake area or catchment area, but rather corresponds to the command area irrigated by the lake.


RECOMMENDATIONS / ACTION PLAN:


1. Based on the observations made during the joint inspection of Mansarovar Lake Bhilwara, the Joint Committee proposes the following time-bound action plan for improvement and restoration of the lake:

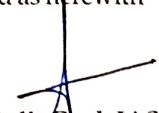
S. No.	Issue Identified	Proposed Action	Responsible Department	Timeline
1	Excessive growth of Aquatic Weeds scientifically known as Jal Gobhi (Water Hyacinth)	Mechanical/manual removal of aquatic weeds from the lake surface and periodic cleaning to prevent regrowth	Urban Improvement Trust Bhilwara	Within 03 Months
2	Inflow of domestic sewage	Identification of all drains discharging into the lake and diversion/interception of sewage flow	Urban Improvement Trust Bhilwara	Within 06 Months
3	Absence of waste water treatment Facility	Connection and diversion of wastewater drain for treatment through appropriate treatment plan	Urban Improvement Trust Bhilwara	Within 06 Months, if required further
4	Possible encroachments around lake boundary	Verification of land records, demarcation of lake boundary and removal of encroachments, if any	District Administration & Urban Improvement Trust Bhilwara	Presently no encroachment reported
5	Nutrient enrichment and water quality deterioration	Periodic monitoring of lake water quality and identification of pollution sources	Rajasthan State Pollution Control Board	Lake is covered under NWMP and Monthly Sampling of the lake is being carried out
6	Lack of lake conservation measures	Preparation and implementation of a comprehensive lake conservation and management plan	Urban Improvement Trust Bhilwara	Within 06 Months

2. Further, it has been also suggested by the committee, that in order to increase the load of DO, it is necessary to install floating aerators into the lake, once the aquatic weed gets cleaned out.

Site report carried out by the Joint Committee dated ^{10.03.26} is enclosed as herewith


(Sh. Soji Singh Pratihar)
Superintending Engineer
Water Resources Department
Bhilwara


(Sh. Deepak Dhanetwal)
SEE & Regional Officer
Rajasthan Pollution Control
Board, Bhilwara


(Sh. Lalit Goel, IAS)
सचिव
Secretary, UIR
नगर विकास विभाग, भिलवाड़ा
Bhilwara

क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण मण्डल
भिलवाड़ा

PHOTOGRAPHS OF JOINT VISIT DATED 10.03.2026



Figure 1 Aquatic Weeds at Mansarovar Lake



Figure 2 Another View of Aquatic Weeds on dated 10.03.2026



Figure 3 Joint Committee Visit on dated 10.03.2026

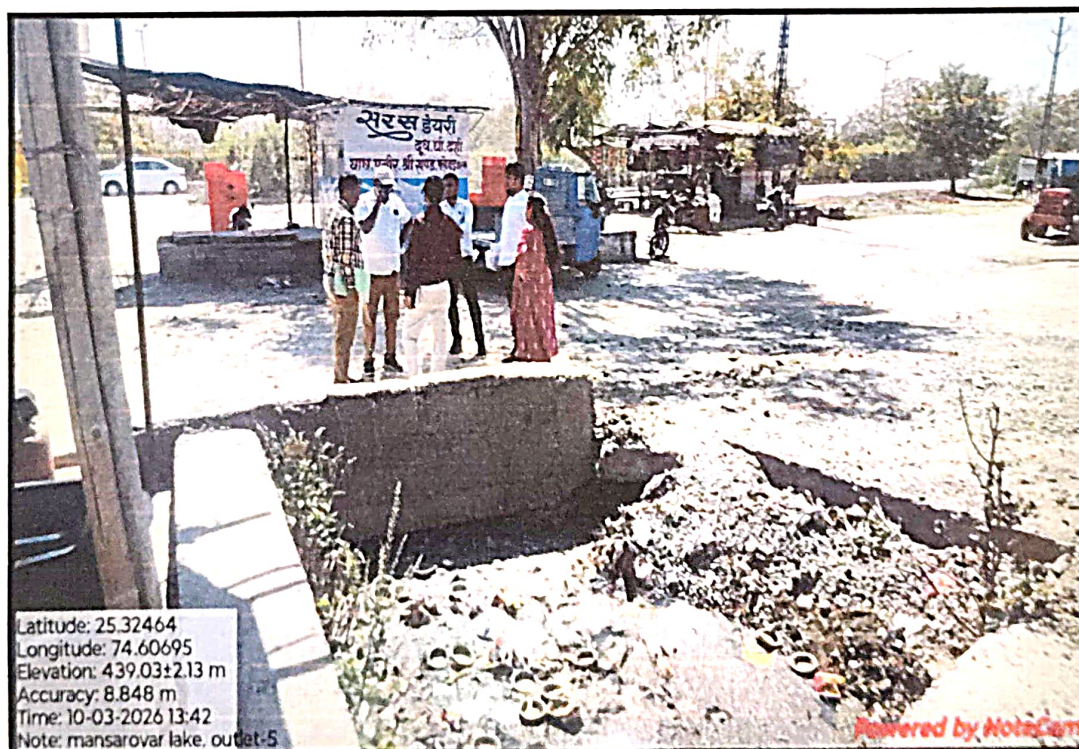


Figure 4 Joint Committee Visit dated 10.03.2026



Figure 5 Manual Cleaning Work Going on at Mansarovar during Inspection



Figure 6 Sampling of Samples on Dated 10.03.2026

RSPCB

क्रमांक: प- F-10(810) RPCB/Legal/NGT/2026 | 1381-1382

दिनांक: 03-02-2026
19

आदेश

- विषय-
- वाद/याचिका/अपील सं०: ORIGINAL APPLICATION/APPLICATION/15/2026
 - याची/वादी/अपीलार्थी: PUBLIC POWER AND AWARENESS SOCIETY BHILWARA
 - प्रत्यर्थी/प्रतिवादी: STATE OF RAJASTHAN & Ors.
 - न्यायालय का नाम: NATIONAL GREEN TRIBUNAL (NGT), Bhopal

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 / XXIX के नियम 1 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवक्तों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :

प्रभारी अधिकारी/समन्वयक का नाम: Mr. DEEPAK DHANETWAL

पदनाम: Others (Regional Officer, Regional Office, RSPCB, Bhilwara)

Mobile No / Email: 9785291723 / DEEPAK.DHANETWAL@rajasthan.gov.in

प्रभारी अधिकारी/समन्वयक को यह ब्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:

- प्रकरण के तथ्यों के सदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
- प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश / अधिसूचना /आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
- प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
- प्रभारी अधिकारी/समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अधिवक्ता को प्रकरण का ब्रीफ, प्रभारी अधिकारी/समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय/उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
- न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावे, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
- प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टैंडिंग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।

Signature valid

Digitally signed by Kaji Chandrawal
Designation: Member Secretary
Date: 2026.02.07 07:02:28 IST
Reason: Approved

RajKaj Ref No.:
20306737
eSign 1.0



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7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुरुंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करावेंगे।
8. प्रभारी अधिकारी/समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/अनुमोदन विधिधा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम प्रगति प्रशासनिक अनुभाग/सम्बन्धित कार्यालय/अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवावेंगे। अतः प्रभारी अधिकारी/समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी तारीख पेशी का अंकन पत्रावली पर अंकित कर विभाग को अवगत करावेंगे और LITES के प्रपत्र 3 में आगामी तारीख का व्यक्तिशः इन्द्राज करवावेंगे।
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश, निर्देश, निर्णय पारित होने पर विभाग को उसके तथ्यों सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।
14. प्रभारी अधिकारी/समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरुद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी/समन्वयक नादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी/समन्वयक का स्थानान्तरण/सिवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी/समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी/समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Kapil Chandrawal)

Member Secretary

Signature valid

Digitally signed by Kapil Chandrawal
Designation: Member Secretary
Date: 2026.02.07 09:02:28 IST
Reason: Approved

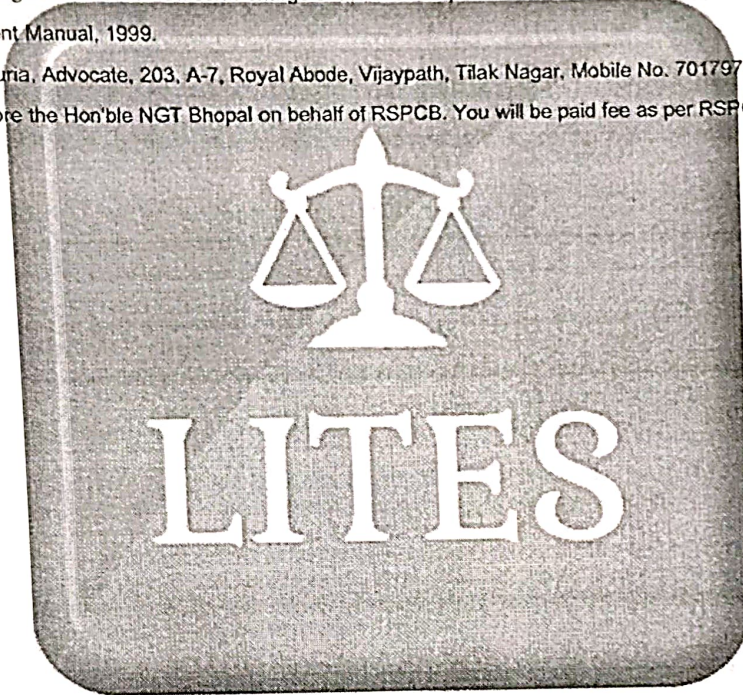
RajKaj Ref No.:
20306737
eSign 1.0

क्रमांक: प- F-10(810) RPCB/Legal/NGT/2026 /1381-1382

दिनांक: 03-02-2026

प्रतिलिपि निम्न को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara, appointed as OIC on behalf of RSPCB with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply so that same may be filed with approval of competent authority before Hon'ble National Green Tribunal, Bhopal. The OIC is also directed to discharge duties of the OfficerIn-charge of the case as prescribed under rule 233 of the Rajasthan Law and Legal Affair Department Manual, 1999.
2. Shri Vaibhav Thakuria, Advocate, 203, A-7, Royal Abode, Vijaypath, Tilak Nagar, Mobile No. 7017975501 with the request to, act and plead before the Hon'ble NGT Bhopal on behalf of RSPCB. You will be paid fee as per RSPCB office order dated 05.03.2020



Member Secretary

Signature valid

Digitally signed by Kapil Chandrawal
Designation: Member Secretary
Date: 2026.02.07 07:02:28 IST
Reason: Approves

RajKaj Ref No.:
20306737
eSign 1.0



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail :member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

No. F.10 (810) RPCB/Legal/NGT/2026/ 1383-1385

Date: 09/02/2026

Regional Officer,
Rajasthan State Pollution Control Board,
Bhilwara
Mobile No.: 9785291723
Email: rorpcb.bhilwara@gmail.com.

Subject:- Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 28.01.2026 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 15/2026 (CZ), titled Public Power and Awareness Society, Bhilwara V/s State of Rajasthan & Ors.

Sir,

This is with reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 28.01.2026 in Original Application No. 15/2026 (CZ), has constituted a Joint Committee and directed , inter alia as follows:

7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- (i) One Representative from the Collector, Bhilwara, Rajasthan,
- (ii) One representative from the Water Resource Department, Bhilwara, Rajasthan,
- (iii) One Representative from the Member Secretary, Rajasthan State Pollution Control Board,

8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance with the directions of the Hon'ble Tribunal, you are hereby appointed as the Member as well as Nodal Officer representing the Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned authorities and ensure timely submission of the report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 28.01.2026 is enclosed herewith for your ready reference and necessary action in the matter.

Encls-As above.

(Kapil Chandrawal)
Member Secretary

Copy to following for information and necessary action:

1. District Collector, Bhilwara, Rajasthan.
2. Suprintending Engineer, Water Resources Department, Bhilwara, Rajasthan.

Signature valid

Digitally signed by Kapil Chandrawal
Designation: Member Secretary
Date: 2026.02.07 10:02:27 IST
Reason: Approved *ole*

RajKaj Ref No.:
20306778
eSign 1.0



Item No.03

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.15/2026(CZ)

Public Power and Awareness Society, Bhilwara, Applicant(s)

Vs.

State of Rajasthan & Ors. Respondent(s)

Date of Hearing: 28.01.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant (s): None

ORDER

1. The issue raised in this application is discharge of untreated water into the water body known as 'Mansarovar Jheel' located in the revenue village of Kishanawat Ki Khedi in the Bhilwara Tehsil of Bhilwara District, Rajasthan. The Kishanawat Ki Khedi pond, currently known as 'Mansarovar Lake' and there are allegations that there are illegal encroachments, construction in violation of environmental rules and discharge of untreated water into the said water body resulting in enormous growth of water hyacinth damaging the aquatic life. It is further submitted that the entire Lake has become a garbage dump polluting the surrounding air.
2. A substantial issue of environmental has been raised.
3. Issue notice to the Respondents, returnable within four weeks.
4. The Applicant is directed to take necessary steps for service to the Respondents by both ways and also on available email.

5. The Respondents are directed to submit the reply within four weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
6. We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One Representative from the Collector, Bhilwara, Rajasthan,
 - (ii) One representative from the Water Resource Department, Bhilwara, Rajasthan, and
 - (iii) One Representative from the Member Secretary, Rajasthan State Pollution Control Board,
7. The Committee is directed to visit the site and submit the factual and action taken report within four weeks. The State PCB will be the Nodal Agency for coordination and logistic support.
8. Applicant is further directed to supply the required documents and copy of the application to the Committee and the Respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the Committee and Respondents.
9. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on 16th April, 2026.

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

28th January, 2026,
Original Application No.15/2026(CZ)
AK

राजस्थान सरकार

कार्यालय जिला मजिस्ट्रेट, भीलवाड़ा

क्रमांक: न्याय/NGT/प्र0सं0/15-26/2026/ 22673 दिनांक: 13/3/2026

सचिव,
नगर विकास न्यास,
भीलवाड़ा

विषय:- मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 15/2026
अनवान पब्लिक पॉवर एण्ड अवेरनेस सोसायटी, भीलवाड़ा बनाम
राजस्थान राज्य एवं अन्य।

प्रसंग:- इस कार्यालय का आदेश क्रमांक/22460 दिनांक 13.02.2026

उपरोक्त विषयान्तर्गत प्रासंगिक आदेश से मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 15/2026 अनवान पब्लिक पॉवर एण्ड अवेरनेस सोसायटी, भीलवाड़ा बनाम राजस्थान राज्य एवं अन्य में निर्णय दिनांक 28.01.2026 की पालना में जिला कलक्टर महोदय की ओर से सचिव, नगर विकास न्यास, भीलवाड़ा को सयुक्त समिति में प्रतिनिधि तथा प्रकरण में पैरवी/प्रतिरक्षण की कार्यवाही हेतु प्रभारी अधिकारी/समन्वयक नियुक्त किया जाकर निर्देशित किया गया कि प्रकरण में राजकीय अधिवक्ता से सम्पर्क कर पैरवी/प्रतिरक्षण की कार्यवाही करावें एवं निर्धारित समय सीमा में अनुपालना प्रस्तुत कर, सम्पादित कार्यवाही से इस कार्यालय को अवगत करावें।

अतः उक्तानुसार कार्यवाही सुनिश्चित कर आदिनांक तक की गई कार्यवाही से इस कार्यालय को अवगत करावें।

अति. जिला मजिस्ट्रेट
भीलवाड़ा

प्रतिलिपि:-

1. प्रभारी अधिकारी, विधि अनुभाग, का.हा.।
2. मुख्य कार्यकारी अधिकारी, जिला परिषद, भीलवाड़ा को आवश्यक कार्यवाही हेतु प्रेषित है।
3. अधीक्षण अभियंता, जल संसाधन विभाग, भीलवाड़ा को पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
4. उपखण्ड अधिकारी भीलवाड़ा को आवश्यक कार्यवाही हेतु प्रेषित है।
5. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाड़ा को पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
6. राजकीय अधिवक्ता, मा. राष्ट्रीय हरित अधिकरण, भोपाल।

अति. जिला मजिस्ट्रेट
भीलवाड़ा

Signature valid

Digitally signed by Prashna
Designation: Additional Collector
And Additional District Magistrate
Date: 2026.03.13 11:40:58 IST
Reason: Approved

RajKaj Ref No.:
21028242
eSign 1.0





कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक : तकनीकी/2024-25/ 3584-92

दिनांक :- 21/11/24

अल्पकालीन ऑनलाईन निविदा सूचना संख्या 20/2024-25

राजस्थान के राज्यपाल महोदय की ओर से निम्नलिखित कार्यों के लिए नगर विकास न्यास, भीलवाड़ा में उपयुक्त श्रेणी में, विभिन्न विभागों में ए एवं एए श्रेणी (सिविल कार्यों) एवं विद्युत कार्यों हेतु नगर विकास न्यास, भीलवाड़ा में उपयुक्त श्रेणी में एवं विभिन्न विभागों में ई.डब्ल्यू.एस.डी.-I कैटेगरी में पंजीबद्ध संवेदको/सप्लायर्स से निर्धारित प्रपत्र में ई-प्रोक्यूरमेंट प्रक्रिया से वेब साइट <https://eproc.rajasthan.gov.in> पर ऑनलाईन निविदाएं आमंत्रित की जाती हैं।

पार्ट	निविदा की क्र.सं.	ऑनलाईन निविदा विक्रय/डाउनलोड/प्राप्ति तिथि	ऑनलाईन निविदा खोलने की तिथि
A	01 से 02	22.10.2024 से 25.10.2024 प्रातः 9.30 से तक सांय 6.00 बजे तक	26.10.2024 को दोपहर 01.00 बजे
B	03 से 04	22.10.2024 से 26.10.2024 प्रातः 9.30 से तक सांय 6.00 बजे तक	28.10.2024 को दोपहर 01.00 बजे

(CTB 2425 WSOB 00284 - 207)

नोट :-

निविदा सूचना से सम्बन्धित समस्त विवरण <http://sppp.rajasthan.gov.in> व <https://eproc.rajasthan.gov.in> पर देखा जा सकता है जो कि आज दिनांक को अपलोड कर दिया गया है। संवेदक द्वारा न्यास कार्यालय में निविदा विक्रय तिथि में किसी भी कार्य दिवस में प्रातः 11.00 बजे से दोपहर 2.00 बजे तक निविदा प्रपत्र को देखा जा सकता है।

अधिसावी अभियंता
नगर विकास न्यास, भीलवाड़ा

कार्यालय नगर विकास न्यास, भीलवाड़ा
अल्पकालीन ऑनलाईन निविदा सूचना संख्या 20/2024-25

राजस्थान के राज्यपाल महोदय की ओर से निम्नलिखित कार्यों के लिए नगर विकास न्यास, भीलवाड़ा में उपयुक्त श्रेणी में, विभिन्न विभागों में ए एवं एए श्रेणी (सिविल कार्यों) एवं विद्युत कार्यों हेतु नगर विकास न्यास, भीलवाड़ा में उपयुक्त श्रेणी में एवं विभिन्न विभागों में ई.डब्ल्यू.एस.डी.-1 कैटेगरी में पंजीबद्ध संवेदको/सप्लायर्स से निर्धारित प्रपत्र में ई-प्रोक्यूरमेंट प्रक्रिया से वेब साईट <https://eproc.rajasthan.gov.in> पर ऑनलाईन निविदाएं आमंत्रित की जाती हैं।

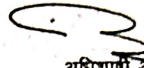
पार्ट	निविदा की क.सं.	ऑनलाईन निविदा विक्रय/डाउनलोड/प्राप्ति तिथि	ऑनलाईन निविदा खोलने की तिथि
A	01 से 02	22.10.2024 से 25.10.2024 प्रातः 9.30 से तक सांय 6.00 बजे तक	26.10.2024 को दोपहर 01.00 बजे
B	03 से 04	22.10.2024 से 26.10.2024 प्रातः 9.30 से तक सांय 6.00 बजे तक	28.10.2024 को दोपहर 01.00 बजे

क.सं.	कार्य का नाम	जोन नं.	कार्य की अनुमानित लागत (लाखों में)	धरोहर राशि	निविदा शुल्क	कार्य पूर्ण करने की अवधि
पार्ट - ए						
1	जोन 4 में स्थित विभिन्न योजना/गैर योजना क्षेत्रों में एल.ई.डी. लाईट लगाने का कार्य	Ele.	9.92	19840.00	500.00	12 माह
2	जोन 4 में डब्ल्यू.एम.एम. सड़क का निर्माण कार्य	4	9.98	19960.00	500.00	07 दिवस
पार्ट - बी						
3	जोन 4 में स्थित विभिन्न मास्टर प्लान सड़को पर एल.ई.डी. लाईट लगाने का कार्य	Ele.	14.98	29960.00	500.00	12 माह
4	मानसरोवर झील में जलकुम्भी/जलगोबी को निकालकर निस्तारण कर झील को साफ सफाई करने का कार्य (ए.आर.सी.)	1	15.00	30000.00	500.00	12 माह

निविदा का विवरण निम्न प्रकार है :-

- निविदा से सम्बंधित समस्त विवरण <https://eproc.rajasthan.gov.in> पर देखा जा सकता है। संवेदक द्वारा न्यास कार्यालय में निविदा विक्रय तिथि में किसी भी कार्य दिवस में 11.00 से 2.00 बजे तक निविदा प्रपत्र को देखा जा सकता है।
- तकनीकी बिड हेतु सक्षम प्राधिकारी द्वारा जारी आवश्यक दस्तावेज ही संलग्न करें। अनावश्यक दस्तावेज संलग्न न करें।
- प्रोसेसिंग शुल्क रुपये 50.00 लाख तक की प्रत्येक निविदा पर रुपये 500/- रुपये एवं 50.00 लाख से उपर 100.00 लाख तक प्रत्येक निविदा पर रुपये 1500/- एवं 100.00 लाख से उपर 500.00 लाख तक प्रत्येक निविदा पर रुपये 2000/- एवं रुपये 500.00 लाख से अधिक की प्रत्येक निविदा की स्थिति में रुपये 2500/- होगा।
- ऑनलाईन निविदा हेतु संवेदक द्वारा संलग्न की जाने वाली निविदा शुल्क, प्रोसेसिंग शुल्क की ऑनलाईन रसीद निविदा विक्रय तिथि के आरंभिक दिन से ही मान्य होगी। विक्रय दिनांक से पूर्व के दिन की ऑनलाईन रसीद मान्य नहीं होगी एवं निविदा स्वतः ही निरस्त मानी जायेगी।
- ऑनलाईन निविदा में भाग लेने से पूर्व संवेदको को निविदा शुल्क एवं प्रोसेसिंग शुल्क राशि SSO ID के माध्यम से न्यास बैंक खाता URBAN IMPROVEMENT TRUST BHILWARA E TENDERING ICICI Bank Account No.-024601003899 IFSC code - ICIC0000246 ऑनलाईन जमा करानी होगी एवं जमा की रसीद <https://eproc.rajasthan.gov.in> पर निविदा प्रपत्र के साथ अपलोड करने पर ही निविदा मान्य होगी एवं SSO ID के अलावा किसी भी माध्यम से भुगतान राशि मान्य नहीं होगी। RTGS/NEFT SSO के माध्यम से निविदा प्राप्ति के तीन दिन पूर्व का ही मान्य होगा।
- यदि किसी कारणवश उस दिन अवकाश रहता है तो अगले दिन उसी समय व उसी स्थान पर निविदाएं खोली जायेगी।
- निविदा जमा करवाने के बाद निविदा की समस्त प्रक्रिया आनलाईन होगी।
- निविदा खोलने की तिथि के किसी कारणवश यदि सारी निविदाएं नहीं खोली जा सकती है तो उसके अगले कार्य दिवस शेष निविदाएं खोलने का कार्य जारी रखा जायेगा।
- सभी कार्यों की निविदाओं के लिये तकनीकी आकलन में सफल निविदादाताओं की ही वित्तीय बिड खोली जायेगी। जिसको खोलने की सूचनानिविदादाताओं को ई-मेल या दूरभाष से दी जायेगी।
- राजस्थान भवन एवं अन्य सनिर्माण कर्मकार नियम 2009 के संबंध में जारी अधिसूचना दिनांक 30.04.09 के अनुसरण में न्यास द्वारा कराये जा रहे निर्माण कार्यों के रनिंग/अंतिम बिलों के भुगतान पर 1 प्रतिशत श्रम उपकर (L Cess) भी देय होगा। सर्विस टैक्स का भुगतान संबंधी दायित्व संवेदक का होगा न्यास द्वारा पृथक से भुगतान नहीं किया जायेगा।
- कार्य की दोष निवारण अवधि (Defect Liability Period) सिविल कार्य हेतु समय 05 वर्ष एवं पानी से संबंधित कार्य हेतु 01 वर्ष का होगा। बिजली कार्य ट्यूबलर पोल एवं गार्डन लाईट हेतु 02 वर्ष व ऑवर हेड लाईन अ.वि.वि.नि.लि. को हस्तान्तरण/चार्ज होने तक का होगा (As per Order No. CE(Bldg)/DLP(Bldg works) D-980 Dt. 12-10-12 & As per order No.SE(SS)/DLP/2011-12/D-624 Dt. 12-10-12 तक तथा एस.डी. (Security Deposit) नियमानुसार लौटाई जायेगी।
- निविदा/बिड भरने के समय GST प्रमाण पत्र लगाना होगा।
- संवेदक/सप्लायर्स को कार्यदेश/एग्रीमेंट से पहले अथवा एग्रीमेंट के साथ ही सिक्यूरिटी राशि की कटौती अथवा कार्यदेश के 10 प्रतिशत अनुसार एफ.डी.आर./बैंक गारन्टी प्रस्तुत करनी होगी, इसके पश्चात् कार्य के बीच में एफ.डी.आर./बैंक गारन्टी स्वीकार

15. किसी भी प्रकार का विवाद होने पर न्यायिक क्षेत्र भीलवाड़ा नहर ही होगा।
16. अतिरिक्त परफॉरमेंस सिक्वोरिटी के संबंध में आदेश क्रमांक तकनीकी/2023-24/4654-60 दिनांक 18.08.23 लागू होगा। अन्य सभी नियम वित्त (जी. एण्ड टी.) विभाग राजस्थान सरकार के गजट नोटिफिकेशन दिनांक 22.10.2021 के द्वारा राजस्थान में उपापन में पारदर्शिता अधिनियम - 2012 के तहत राजस्थान उपापन में पारदर्शिता नियम (चतुर्थ संशोधन) 2021 नियम 75-ए अनुसार लागू होंगे।
17. विद्युत कार्यों के लिये विद्युत निरीक्षक कार्यालय द्वारा जारी डीजीटल लाईसेंस की प्रति संलग्न करना अनिवार्य है।
18. कार्य की दोष निवारण अवधि लागत 10.00 लाख से अधिक होने पर 05 वर्ष होगी।



अधिशायी अभियंता
नगर विकास न्यास, भीलवाड़ा

क्रमांक : तकनीकी / 2024-25 / 35-24-92

दिनांक :- 21/10/24

प्रतिलिपि :-

1. निजी सहायक, अध्यक्ष एवं जिला कलक्टर महोदय, न्यास हाजा।
2. निजी सहायक, सचिव महोदय, न्यास हाजा।
3. मुख्य अभियंता महोदय, नगरीय विकास विभाग, मुख्यालय जयपुर।
4. अतिरिक्त मुख्य अभियंता महोदय, मुख्यालय, अजमेर।
5. सहायक लेखाधिकारी, न्यास हाजा।
6. अध्यक्ष बिल्डर्स एसोसिएशन, भीलवाड़ा।
7. लेखाशाखा, न्यास हाजा को 8 अतिरिक्त प्रतियों के साथ आवश्यक कार्यवाही हेतु।
8. संबंधित सहायक/कनिष्ठ अभियंता, न्यास हाजा।
9. नोटिस बोर्ड, न्यास, पी डब्ल्यू डी, /जन स्वा0अभि0 विभाग/नगर परिषद्/आवासन विभाग, भीलवाड़ा।
10. ई कनेक्ट सोलुशन को न्यास वेबसाइट एवं अन्नपूर्णा इन्फोटेक को ऑनलाईन प्रकाशन हेतु।


अधिशायी अभियंता
नगर विकास न्यास, भीलवाड़ा

Signature Not Verified

Digitally signed by SANDEEP MATHUR
DN: cn=SANDEEP MATHUR, o=...


OFFICE OF THE URBAN IMPROVEMENT TRUST, BHILWARA

Ref. No./Tech/2024-25/

3896-3902

Date

30/10/24

 LAXMI NARAYAN INANI
 F-294, V.S.P.NAGAR,
 BHILWARA - 311001 (RAJ.)

WORK - ORDER

Sub :- मानसरोवर झील में जलकुंभी/जलगोबी को निकालकर निस्तारण कर झील को साफ-सफाई करने का कार्य। (वार्षिक अनुबंध) (FILE NO. 6923)

A/F Amt. Rs. 15.00 Lacs. Secy Sir Dt. 21/10/2024 T.S. No. 2216 PAGE No 203

Ref :- Your Tender 2024-25/20-04 Dated 28/10/2024

Dear Sir,

Your tender for the above work has been approved by undersigned/Technical Committee without any condition at your tendered/ Negotiation Rate on 1199911/- (H-SCHEDULE) (Eleven Lac Nintey Nine Thousand Nine Hundred Eleven Rupees Only) The Work is issued on the terms & conditions of the printed agreement and schedule as appreded with the tender. Please contact the Assistant Engineer for receiving the instruction and layout of the work.

H-Schedule

S. No	Description	Qty.	Units	Rate
1	मानसरोवर झील में फैली हुई जलगोबी/जलकुंभी को पानी से बाहर निकालकर निस्तारण कर पूर्ण रूप से साफ-सफाई करने का कार्य।	1.00	Comp. Job	1199911.00

The arrangement to start the work be made immediately and then same should be completed within stipulated period of 12 Month. The date of commencement/completion shall be recknowed as below.

Date of Commencement :- 2/11/2024

Date of Completion :- 1/11/2025

It is also requested to please attend this office within 7 days from the date of issue of this work order for execution the agreement and to signature the contact document. Failure to signature of the contact document within the aforesaid period may result in forfeited of your Earnest Money. नोट :- कार्य सम्पादन के दौरान संवेदक को सुरक्षा मानकों का पूर्ण ध्यान रखना होगा। यदि किसी भी प्रकार की अप्रिय घटना घटित होती है, तो संवेदक स्वयं उत्तरदायी होगा।

Encl :- H-Schedule

Executive Engineer,
UIT, Bhilwara

Copy to the following for information and N/a.

1. Aen Mr. Rohan Kumar Ajmera UIT, Bhilwara for information and n/a and to have the work commence immediately site book should be kept ready at site of the work, so that necessary instructions be issued at the time of inspection. The date of layout be intimated to undersigned
2. Jen Shri Rohit Kumar Chobisa, UIT Bhilwara
3. Accountant, UIT, Bhilwara
4. Executive Engineer, Mining Department, Bhilwara
5. Labour Department, Bhilwara
5. Guard File, UIT

Executive Engineer.



ICAR- Directorate of Weed Research
(Indian Council of Agricultural Research)
Maharajpur, Adhartal, Jabalpur 482 004 (M.P.), INDIA



Dr Sushilkumar

Ex-Principal Scientist
Expert: Aquatic and Terrestrial
Weed management by Biological and
other Methods
Ex-Secretary & President:
Indian Society of Weed Science

Mob No. 91-9425186747
91-7999810586
Email : sknrcws@gmail.com

Report of the visit of Mansarovar lake in Bhilwara for the management of Aquatic weed

The visit of Mansarovar lake was done on 19th February, 2025 along with Shri Rohan Ajmera, Assistant Engineer, Urban Improvement Trust (UIT), Bhilwara. After visit, discussion was held with the Collector, Bhilwara Shri JS Sandhu Sahib along with Shri Lalit Goyal ji (Secretary, UIT) and Shri Yogesh Mathur ji (SE, UIT). The pond was found severely infested with the alien exotic weed *Pistia stratiotes*, vernacularly called Jalghobhi. At some other places little infestation of alligator weed and Typha weed was also found. Following suggestions for the management of the aquatic weeds were given:

1. At present, weed is being removed from the pond with the help of one conveyer belt type 'Jugad' with two boats and two-three labours. This method is not suitable for the mechanical removal of such invasive weeds because, the weed has the capability to reproduce fast by vegetative method. Therefore, this slow method will be ineffective.
2. Only a few label claim herbicides are available for aquatic weed management in the market which may kill the weeds, but using the herbicides may affect the water quality severely and may affect aquatic fauna and other beneficial flora and therefore, is not ecofriendly.
3. The fast mechanical removal through JCB/Poclaim machines along with dumpers to dispose the weeds is the only viable solution. The quickest removal of all the aquatic weeds will be the assured guarantee to avoid its regeneration. Therefore, one poclaim machine of 70 feet boom and one JCB along with two 600 feet dumpers should be installed at two places each located at east and west side of the Man Sarovar lake. Target should be to remove all the weed within 25 to 30 days.
4. Skilled boat driver cum swimmers will be required to push the weeds to the platform side with the help of chains, booms and ropes.
5. A nearby isolated area should be identified for dumping the removed biomass.
6. Removed biomass may be converted to compost easily if one or two turnings of biomass is done with the help of JCB/Poclaim machines. The converted compost can be used in gardening.
7. Post maintenance of the lake is an essential component without which there will be no benefit of cleaning the lake. After cleaning the lake, one or two persons on boats should be employed to remove the newly emerging weeds with the help of nets and poles regularly. In fact, it should be a continuous activity. Regular and strict post monitoring is one of the economic methods to keep lake clean in future.

8. In due course it will be good if STP plant is installed to treat the waste water. To assist STP efficiency, it will be good to use phytoremediation techniques to clean the water before sending it to STP. Undersigned can help to develop such facility in low cost.

Date: 19 February, 2025

Sushil Kumar
19/2/25

(Sushil Kumar)
Ex-Principal Scientist &
Expert Aquatic Weed Management
ICAR-Directorate of Weed Research,
Maharajpur, Jabalpur-(MP)



OFFICE OF THE URBAN IMPROVEMENT TRUST, BHILWARA (RAJ.)

No.: 6148

Date: 14/1/26

EXPRESSION OF INTEREST (EOI-12)

Urban Improvement Trust, Bhilwara invites Expression of Interest regarding "Engagement of Firms for Cleaning of PistiaStratiotes and Other Aquatic Weeds, Biomass Removal with Transportation to Landfill Site, Lake Cleaning through Bio-remediation / Phyto-remediation or Other Suitable Techniques, and Three-Year Maintenance of Mansarovar Lake" for Urban Improvement Trust, Bhilwara, Rajasthan.

Interested firms/organizations may submit the expression of interest to undersigned on or before 26-01-2026. The firm must include in their EOI proposal as per detailed below:

Interested Firms/Organizations may submit E-Tender Bids as per following scheduled dates :-

1. Date of start of submission of Tech. & Financial Bids through E-Tender - 16-01-2026 at 10:00 AM
2. Last date of submission of Tech. & Financial Bids through E-Tender - 26-01-2026 Upto 06:00 PM
3. Pre bid meeting in UIT conference hall - 21-01-2026 at 12.30 PM
4. Last date of Submission of Online Payment (EMD, Tender & Processing Fee) - 26-01-2026 Upto 06.00 PM
5. Opening of Technical Bid - 27-01-2026 at 11:00 AM

All other details may be seen on website of UIT, Bhilwara: www.sppp.rajasthan.gov.in www.eproc.rajasthan.gov.in

UBN :

Executive Engineer
Urban Improvement Trust, Bhilwara

Signature valid

Digitally signed by R. Badaria
Designation: Executive Engineer
Date: 2026.01.14 10:06:35 IST
Reason: Approved

RajKaj Ref No.:
19919761



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1321

Report On : 24/03/2026

I hereby certify that I **Mahesh Kumar Singh**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **12/03/2026** from **Kritika Somawat, JSO, Bhilwara ,RSPCB Bhilwara** a sample of **Water of Mansarovar Lake , Patel Nagar , Tehsil and District-Bhilwara** Collected from **Water Sample Collected from Mansarover lake (Lat-25.32373,Long-74.606099)** Collected on **10/03/2026**. The Sample was in a condition fit for analysis as reported below :-

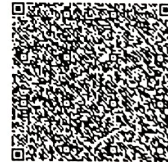
I further certify that I have analyzed the aforementioned sample on **24/03/2026** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.31
2	Total Suspended Solids mg/l	22
3	Chemical Oxygen Demand (COD) mg/l	60
4	Chloride as Cl mg/l	134
5	Sulphate as SO mg/l	41
6	Hardness (Total) as CaCO ₃ mg/l	263
7	Hardness (Calcium) as CaCO ₃ mg/l	213
8	Magnesium Hardness as CaCO ₃ mg/l	50
9	Calcium (Titrimetric) as Ca mg/l	85
10	Total Dissolved Solids mg/l	626
11	Conductivity at 25° C µmho/cm	970
12	Total Alkalinity as CaCO ₃ mg/l	80
13	Dissolved Oxygen mg/l	4.1

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signature valid

Digitally signed by Mahesh Kumar Singh
Date: 2026.03.24 15:10:30 IST
Reason: Self-Attested
Location:



84

Signed This On 24/03/2026

Mahesh Kumar Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhilwara

18, Azad Nagar, Near Pannadhai Circle, Bhilwara

-311001

Phone: 01482-241159

Signature valid

Digitally signed by Mahesh Kumar Singh
Date: 2026.03.24 10:30 IST
Reason: Self Attested
Location:



MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE
2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)
3. WEATHER
4. APPROX. DEPTH OF MAIN STREAM
5. COLOUR AND INTENSITY
6. ODOUR
7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY
8. HUMAN ACTIVITIES AROUND STATION
9. LOCATION DETAIL

5469	STATION	Mansarovar Lake, Bhillwara
10/11/2025 16-50		
Clear		
50-100 cm	TYPE	Lake
Green 1=Light	COMPLETED BY	Regional Laboratory Kota
None	VERIFIED BY	Chief Scientific Officer, Regional Laboratory Kota
None	AGENCY	RAJASTHAN STATE POLLUTION CONTROL BOARD
Others		
U/s of Town or Industrial Area		

DETERMINAND	WHQ CODE	AQC	VALUE
Fecal Streptococci mpn/100ml	Y		47
Total Alkalinity mg/l	0	8	330
B.O.D. mg/l	0	8	3.4
C.O.D. mg/l	0	8	28.9
Calcium as Ca mg/l	2	0	72.8
Chloride mg/l	Y		134
Conductivity μ mho/cm	0	2	1339
Dissolved Oxygen mg/l	0	8	3.8
Fecal Coliform mpn/100ml	3	6	240
Magnesium as Mg mg/l	1	2	35.4
pH	1	0	7.8
Phenolphthalein Alkalinity	Y		BDL
Sodium mg/l	1	1	94.1
Sulphate mg/l	Y		82.8
Temperature $^{\circ}$ C	0	2	27

DETERMINAND	ARBITRARY CRMP	AQC	VALUE
Ammonia Nitrogen mg/l	Y		0.4
Boron Dissolved mg/l	0	5	BDL
Fluoride as F mg/l	Y		0.51
Total Hardness as CaCO ₃ mg/l	2	2	327
Nitrate as N mg/l	Y		2.4
Nitrite as N mg/l	Y		0.04
Phosphate as P ₀₄ mg/l	Y		1.48
Potassium as K mg/l	Y		7.9
Total Calcium MPN/100ml	3	7	350
Total Dissolved Solids mg/l	3	3	926
Turbidity JTU/NTU	0	2	8.4

MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE
2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)
3. WEATHER
4. APPROX. DEPTH OF MAIN STREAM
5. COLOUR AND INTENSITY
6. ODOUR
7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY
8. HUMAN ACTIVITIES AROUND STATION
9. LOCATION DETAIL

5469	STATION	Mansarovar Lake, Bhilwara
08/12/2025 16-45	DATE AND TIME	
Clear	WEATHER	
50-100 cm	APPROX. DEPTH OF MAIN STREAM	Lake
Green 1=Light	COLOUR AND INTENSITY	Regional Laboratory Kota
None	ODOUR	Chief Scientific Officer, Regional Laboratory Kota
None	VISIBLE EFFLUENT DISCHARGE IN PROXIMITY	RAJASTHAN STATE POLLUTION CONTROL BOARD
Others	HUMAN ACTIVITIES AROUND STATION	
N/A	LOCATION DETAIL	

DETERMINAND	WHO CODE	AQC	VALUE
Fecal Streptococci MPN/100 ml	Y		47
Total Alkalinity mg/l	0		178
H.O.D. mg/l	0		2.5
C.O.D. mg/l	0		19.9
Calcium as Ca mg/l	2		43.6
Chloride mg/l	Y		101
Conductivity µmho/cm	0		958
Dissolved Oxygen mg/l	0		4.1
Fecal Coliform MPN/100ml	3		240
Magnesium as Mg mg/l	1		21.7
pH	1		7.5
Phenolphthalein Alkalinity	Y		BDL
Sodium mg/l	1		74.4
Sulphate mg/l	Y		71.4
Temperature °C	0		27

DETERMINAND	ARBITRARY	AQC	VALUE
Ammonia Nitrogen mg/l	Y		2.3
Boron Dissolved mg/l	0		BDL
Fluoride as F mg/l	Y		0.46
Total Hardness as CaCO3 mg/l	2		158
Nitrate as N mg/l	Y		2.0
Nitrite as N mg/l	Y		0.02
Phosphate as PO4 mg/l	Y		1.71
Potassium as K mg/l	Y		9.7
Total Coliform MPN/100ml	3		350
Total Dissolved Solids mg/l	3		636
Turbidity JTU/NTU	0		8.0

9

X

MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE
2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)
3. WEATHER
4. APPROX. DEPTH OF MAIN STREAM
5. COLOUR AND INTENSITY
6. ODOUR
7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY
8. HUMAN ACTIVITIES AROUND STATION
9. LOCATION DETAIL

5469	STATION	Mansarovar Lake, Bhilwara
06/01/2026 14-20	DATE AND TIME OF SAMPLE TAKEN	
Clear	WEATHER	
50-100 cm	APPROX. DEPTH OF MAIN STREAM	Lake
Clear 1=Light	COLOUR AND INTENSITY	Regional Laboratory Kota
None	ODOUR	Chief Scientific Officer,
None	VISIBLE EFFLUENT DISCHARGE IN PROXIMITY	Regional Laboratory Kota
None	HUMAN ACTIVITIES AROUND STATION	RAJASTHAN STATE POLLUTION
Others	LOCATION DETAIL	CONTROL BOARD
U/s of Town or Industrial Area		

DETERMINAND	WHQ CODE	AQC	VALUE
Fecal Streptococci MPN/100ml	Y		47
Total Alkalinity mg/l	0	8	194
B.O.D. mg/l	0	8	2.7
C.O.D. mg/l	0	8	23.7
Calcium as Ca mg/l	2	0	46.4
Chloride mg/l	Y		80
Conductivity μmho/cm	0	2	709
Dissolved Oxygen mg/l	0	8	7.7
Fecal Coliform MPN/100ml	3	6	240
Magnesium as Mg mg/l	1	2	21.0
pH	1	0	7.7
Phenolphthalein Alkalinity	Y		BDL
Sodium mg/l	1	1	48.6
Sulphate mg/l	Y		34.6
Temperature °C	0	2	23

DETERMINAND	ARBITRARY CONC.	AQC	VALUE
Ammonia Nitrogen mg/l	Y		BDL
Boron Dissolved mg/l	0	5	BDL
Fluoride as F mg/l	Y		0.51
Total Hardness As CaCO3 mg/l	2	2	202
Nitrate as N mg/l	Y		1.9
Nitrite As N mg/l	Y		0.03
Phosphate As PO4 mg/l	Y		0.54
Potassium As K mg/l	Y		5.7
Total Coliform MPN/100ml	3	7	350
Total Dissolved Solids mg/l	3	3	492
Turbidity T.U./NTU	0	2	10.7

9

X

MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE
2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)
3. WEATHER
4. APPROX. DEPTH OF MAIN STREAM
5. COLOUR AND INTENSITY
6. ODOUR
7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY
8. HUMAN ACTIVITIES AROUND STATION
9. LOCATION DETAIL

5469	STATION	Mansarovar Lake, Bhilwara
03/02/2026 16-45		
Clear		
50-100 cm	TYPE	Lake
Green 1=Light	COMPLETED BY	Regional Laboratory Kota
None	VERIFIED BY	Chief Scientific Officer, Regional Laboratory Kota
None	AGENCY	RAJASTHAN STATE POLLUTION CONTROL BOARD
Others		
U/s of Town or Industrial Area		

DETERMINAND	W/O CODE	AQC	VALUE
Fecal Streptococci Mpn/100 ml	Y		47
Total Alkalinity mg/l	Y		186
B.O.D. mg/l	0	8	2
C.O.D. mg/l	0	8	3
Calcium as Ca mg/l	2	0	1
Chloride mg/l	Y		82
Conductivity μmho/cm	0	2	0
Dissolved Oxygen mg/l	0	8	1
Fecal Coliform Mpn/100ml	3	6	0
Magnesium as Mg mg/l	1	2	1
pH	1	0	3
Phenolphthalein Alkalinity	Y		BDL
Sodium mg/l	1	1	1
Sulphate mg/l	Y		38.4
Temperature °C	0	2	0

DETERMINAND	ARBITRARY CODE	AQC	VALUE
Ammonia Nitrogen mg/l	Y		BDL
Boron Dissolved mg/l	0	5	1
Fluoride as F mg/l	Y		BDL
Total Hardness as CaCO3 mg/l	2	2	1
Nitrate as K mg/l	Y		1.8
Nitrite as N mg/l	Y		0.03
Phosphate as PO4 mg/l	Y		0.67
Potassium as K mg/l	Y		5.5
Total Coliform MPN/100ml	3	7	0
Total Dissolved Solids mg/l	3	3	3
Turbidity ITU/NTU	0	2	1


OFFICE OF THE URBAN IMPROVEMENT TRUST, BHILWARA

Ref. No./Tech/2025-26/

Date

BMRV ENGINEERING CONSULTANT LLP
 UNIT NO. 1201, 12TH FLOOR, TOWER B
 JMD MEGAPOLIS, SECTOR 48,
 GURGAON 122018 (HARYANA)

WORK - ORDER

Sub :-CONSULTANCY WORK FOR PREPARATION OF DPR DESIGNING SEWERAGE TREATMENT PLANT INCLUDING SURVEY, PREPARATION OF T.S. AND TENDER DOCUMENT FOR SEWER WATER COMING FROM NALAS FALLING FROM NEAR BY AND ADJOINING AREAS INTO MANSAROVAR LAKE PATEL NAGAR EXT. (FILE NO. 8069)

A/F Amt. Rs. **10.00 Lacs**, घुमचक्र प्रस्ताव दिनांक 21/05/2025 T.S.Dt. 14/05/2025

Ref :- E.O.I. NO. 2025-26/01 Dt. 18/07/2025 & Nego. Dt. 24.07.2025

Dear Sir,

Your tender for the above work has been approved by undersigned/Technical Committee without any condition at your tendered/ Negotiation rate on **721000/- (Seven Lac Twenty One Thousand Rupees Only)** The Work is issued on the terms & conditions of the printed agreement and schedule as Uploded with the tender. Please contact the Assistant Engineer for receiving the instruction and layout of the work.

The arrangement to start the work be made immediately and then same should be completed within stipulated period of **04 Months** The date of commencement/completion shall be recknowed as below

Date of Commencement :- 18.08.2025

Date of Completion :- 17.12.2025

It is also requested to please attend this office within 7 days from the date of issue of this work order for execution the agreement and to signature the contact document. Failure to signature of the contact document within the aforesaid period may result in forfeited of your Earnest Money.

Executive Engineer,
 UIT, Bhilwara

Copy to the following for information and N/a.

1. Aen/Jen Rohan Kumar Ajmera, UIT, Bhilwara for information and n/a and to have the work commence immediately site book should be kept ready at site of the work, so that necessary instructions be issued at the time of inspection. The date of layout be intimated to undersigned
2. Accountant, UIT, Bhilwara
3. Executive Engineer, Mining Department, Bhilwara
4. Labour Department, Bhilwara
5. Guard File, UIT

Executive Engineer,
 UIT, Bhilwara

Signature Not Verified

Digitally signed by Raju Badaria
 Designation : Executive Engineer
 Date: 2025.08.07 13:04:45 IST
 Reason: Approved

RajKaj Ref No.:
 17051767
 eSign 1.0




OFFICE OF THE URBAN IMPROVEMENT TRUST, BHILWARA

Ref. No./Tech/2025-26/

Date

BMRV ENGINEERING CONSULTANT LLP
UNIT NO. 1201, 12TH FLOOR, TOWER B
JMD MEGAPOLIS, SECTOR 48,
GURGAON 122018 (HARYANA)

WORK - ORDER

Sub :-CONSULTANCY WORK FOR PREPARATION OF DPR DESIGNING SEWERAGE TREATMENT PLANT INCLUDING SURVEY, PREPARATION OF T.S. AND TENDER DOCUMENT FOR SEWER WATER COMING FROM NALAS FALLING FROM NEAR BY AND ADJOINING AREAS INTO MANSAROVAR LAKE PATEL NAGAR EXT. (FILE NO. 8069)

A/F Amt. Rs. 10.00 Lacs, घुमन्नक प्रस्ताव दिनांक 21/05/2025 T.S.Dt. 14/05/2025

Ref :- E.O.I. NO. 2025-26/01 Dt. 18/07/2025 & Nego. Dt. 24.07.2025

Dear Sir,

Your tender for the above work has been approved by undersigned/Technical Committee without any condition at your tendered/ Negotiation rate on 721000/-(**Seven Lac Twenty One Thousand Rupees Only**) The Work is issued on the terms & conditions of the printed agreement and schedule as Uploded with the tender. Please contact the Assistant Engineer for receiving the instruction and layout of the work.

The arrangement to start the work be made immediately and then same should be completed within stipulated period of **04 Months** The date of commencement/completion shall be reckoned as below

Date of Commencement :- 18.08.2025

Date of Completion :- 17.12.2025

It is also requested to please attend this office within 7 days from the date of issue of this work order for execution the agreement and to signature the contact document. Failure to signature of the contact document within the aforesaid period may result in forfeited of your Earnest Money.

Executive Engineer,
UIT, Bhilwara

Copy to the following for information and N/a.

1. Aen/Jen Rohan Kumar Ajmera, UIT, Bhilwara for information and n/a and to have the work commence immediately site book should be kept ready at site of the work, so that necessary instructions be issued at the time of inspection. The date of layout be intimated to undersigned
2. Accountant, UIT, Bhilwara
3. Executive Engineer, Mining Department, Bhilwara
4. Labour Department, Bhilwara
5. Guard File, UIT

Executive Engineer,
UIT, Bhilwara

Signature Not Verified

Digitally signed by Raju Badaria
Designation : Executive Engineer
Date: 2025.08.07 18:04:45 IST
Reason: Approved

RajKaj Ref No.:
17051767
eSign 1.0



Annexure-I

पेज - 38

नगर पालिका / नगर परिषद की सीमा में स्थित तालाबों के हस्तान्तरण की रिपोर्ट:-

तालाब का नाम:- किशानावतों की खेड़ी (मान सरोवर झील) नगर परिषद-भीलवाड़ा
तालाब की शराब क्षमता 5.20 mcf। यह सिंचाई क्षेत्र 28 हेक्टर है जो नगर परिषद भीलवाड़ा की सीमा में स्थित है। तालाब को नगर-धिकारा न्यास भीलवाड़ा द्वारा 'मान सरोवर झील' के रूप में विकसित किया जा रहा हुआ है एवं कपाण्ड एरिया भी अधिग्रहण कर लिया गया है।

इस तालाब के मुख्य तकनीकी आकड़े निम्नानुसार हैं:-

- 1 तालाब का नाम- किशानावतों की खेड़ी तालाब
- 2 शराब क्षमता - 5.20 mcf
- 3 सिंचित क्षेत्र (सी.सी.ए) - 28 हेक्टर
- 4 तालाब का गेज - 7.00 फिट

नोट:- नगर संचालन या अन्य कार्य हेतु जय भी विभाग को कमरे की आवश्यकता होगी समीप के सामुदायिक केन्द्र में निःशुल्क उपलब्ध कर दिया जाएगा।

चार्ज हस्तान्तरण अधिकारी /
कर्मचारी के नाम /
दिनांक /
(मुख्यालय भीलवाड़ा)

चार्ज लेने वाले अधिकारी / कर्मचारी
के हस्ताक्षर पद एवं नाम
दिनांक /
(मुख्यालय भीलवाड़ा)

स.का.अपि. के तहत
प्रमाणित प्रति

ज.सं.ख.-11, भीलवाड़ा



image 29-04-2025

Legend

Mansarovar Jheel Bhitwara

Google Earth

image © 2025 Airbus

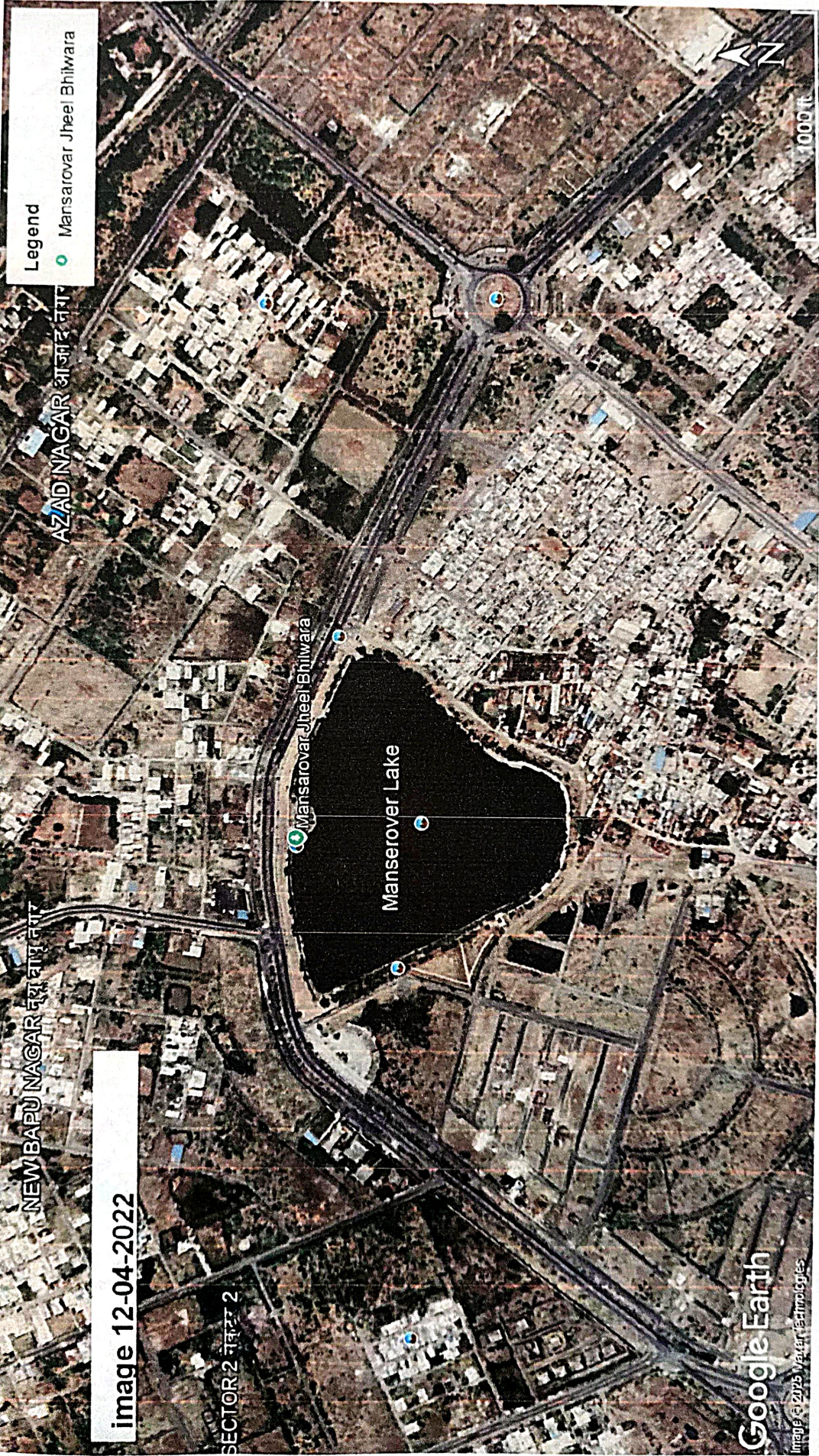


image 12-04-2022

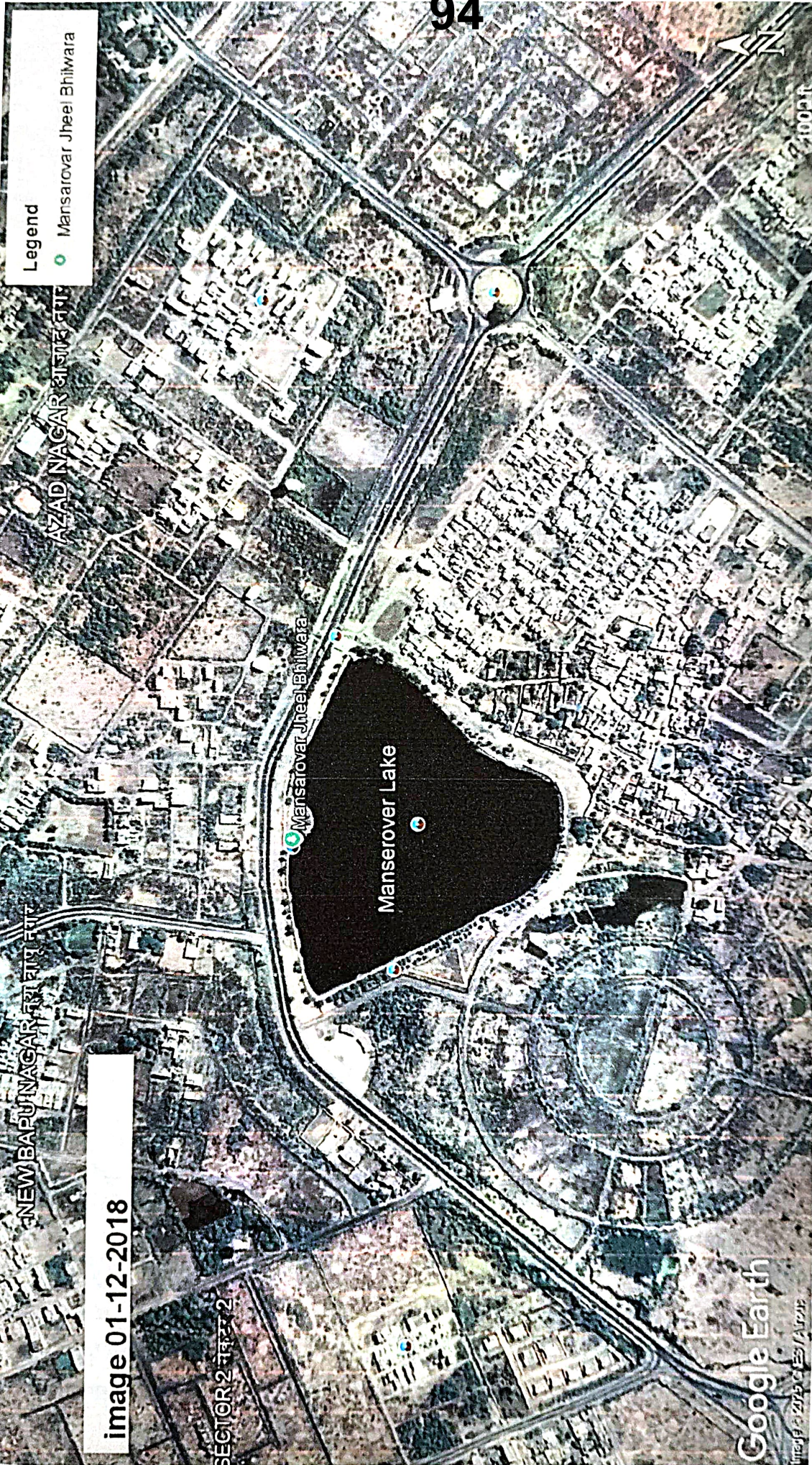


image 01-12-2018

Annexure-II



image 07-11-2016

SECTOR 2

